

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s). 4829-4830/2023

[Arising out of impugned final judgment and order dated 09-05-2022 in CC No. 2/2020 09-05-2022 in JA No. 364/2020 passed by the High Court of Judicature at Allahabad, Lucknow Bench]

STATE OF U.P.

Petitioner(s)

VERSUS

BUDDHA

Respondent(s)

IA No. 58808/2023 - EXEMPTION FROM FILING O.T.

Date : 22-11-2024 These matters were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE C.T. RAVIKUMAR
HON'BLE MR. JUSTICE SANJAY KAROL

For Petitioner(s) Mr. Shaurya Sahay, AOR
Mr. Aditya Kumar, Adv.

For Respondent(s) Ms. Vibha Makhija, Sr. Adv.
Ms. Sushma Manchanda, AOR

UPON hearing the counsel the Court made the following
O R D E R

Leave granted.

Hearing expedited.

Trial Court records may be requisitioned. Upon receipt of the records, soft copies of the same may be provided to the counsel for the parties.

(DR. NAVEEN RAWAL)
DY. REGISTRAR

(MATHEW ABRAHAM)
COURT MASTER (NSH)